

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 2668
ANSWERED ON 16.03.2026

THEFT/ILLEGAL EXTRACTION OF MAJOR AND MINOR MINERALS

2668. DR. SASMIT PATRA:

Will the Minister of MINES be pleased to state:

- (a) the total number of incidents of theft/illegal extraction of major and minor minerals reported in the country during the last two years, year-wise and State-wise;
- (b) the number of FIRs registered, number of arrests and number of prosecutions/convictions arising from those incidents in the same period, State-wise; and
- (c) the details of action taken by the Central Government to prevent theft/illegal extraction of minerals including technological interventions and coordination with State Governments?

ANSWER

THE MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a) to (c) Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, empowers State Governments to frame rules for preventing illegal mining, transportation and storage of minerals and for the purpose connected therewith. The State Governments submit quarterly returns on illegal mining of major and minor minerals and actions taken thereon to Indian Bureau of Mines (IBM). As per the information provided by IBM, details of the cases of illegal mining of major and minor minerals and action taken thereon during 2023-25 are at **Annexure**.

States have been empowered under Section 23C of the above Act to frame rules to curb illegal mining, set up task forces, and enforce preventive actions. To improve detection of illegal mining, the Mining Surveillance System (MSS) was launched in 2016 using satellite technology, generating triggers for verification and action accordingly by State Governments.

Annexure referred to in reply to parts (a) to (c) of Rajya Sabha Unstarred Question No. 2668 for answer on 16.03.2026

Details of cases of illegal mining of major and minor minerals and action taken thereon during the last two years 2023-25							
State	No. of cases	Quantum of mineral/Ore excavated/stacked/Transported (in Lakh tonnes)	Value of Mineral/Ore (Rs. Lakhs)	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Fine realised (Rs. Lakhs)	Vehicles Seized (Nos.)
Andhra Pradesh	5909	22.67770772	59463.5128	0	0	13374.68941	136
Chhattisgarh	1758	0.51431	78.81507	0	0	442.02181	0
Gujarat	23258	58.36788313	40738.9756	99	98	40741.98564	17116
Haryana	1340	2.65280493	902.73747	1229	0	1242.41479	0
Himachal Pradesh	1043	0.05891	5.5868	275	113	98.897	0
Jharkhand	2164	6.638263	767.546	1125	456	856.76	2662
Karnataka	19076	20.83802784	6536.5239	1501	651	7295.7384	2770
Madhya Pradesh	12176	846.2442436	0	16	4393	245175.7	0
Maharashtra	14112	0	0	2315	0	16639.91	5833
Odisha	297	0.7297533	2342.33327	0	0	394.66085	70
Rajasthan	18938	211.6995354	66118.2273	2187	68	33061.4328	13010
Tamil Nadu	356	98.44601703	18980.5463	5678	39	2275.216558	5283
Telangana	20082	22.8185849	5807.393	0	11	3235.354	6074
West Bengal	80	0.0174102	47.66	80	0	0	157
